

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1860/97

New Delhi, this the 8th day of August, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K. Muthukumar, Member (A)

Abhishek Yadav,
s/o Sh. M.S. Yadav,
C-3/112, Sector - 36,
NOIDA- 201 301 (UP).Applicant

(By Advocate: Shri Ajit Kumar Sinha)

Versus

Union of India through

1. Secretary,
Ministry of Personnel,
Public Grievances and Pension,
North Block,
New Delhi.

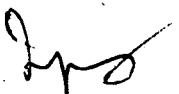
2. The Under Secretary (NR)
Northern Regional Office,
Staff Selection Commission,
Departmental of Personnel, Public
Grievances & Pension,
Block No. 12, Kendriya Karyalaya Parishar,
CGO Complex,Respondents
New Delhi.

(By Advocate: None)

O R D E R (ORAL)
[Dr. Jose P. Verghese, Vice-Chairman(J)]

The case of the petitioner is that while he was in Pune he had filled in application for both Pune as well as for Delhi zones but he submits that he had intimated the respondents before the examination was held that he will be taking the exam at Delhi only. Circumstances seems to be bonafide but we are unable to interfere for this reason. The recent Supreme Court's orders abolishing the zone-wise application has only prospective application and the respondents have been rejecting the candidature on the basis of multiple applications in accordance with the terms of the advertisement itself, and we are unable to interfere in this

case alone which would have an effect, if any direction is issued by this court, enforcing the discrimination on the respondents at the instance of this court which we are not inclined to do. We have also considered the similar applications and those applications have been disposed of by this court. There is no reason why this petition should be admitted. At this stage, counsel appearing on behalf of the petitioner submitted that he wishes to withdraw this OA. Permission is granted and the OA is dismissed as withdrawn. It goes without saying that the respondents are at liberty to pass appropriate orders on the representation given by the petitioner, in case any relief can be granted to him in accordance with the rules.


(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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